

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 130/GT/2014**

Subject : Determination of tariff for Barh Super Thermal Power Station, Stagell (2 x 660 MW) of the 1st Unit (Unit-IV) for the period 15.11.2014 to 31.3.2019.

Date of hearing : **20.2.2018**

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondent : South Bihar Power Distribution Company Limited and 4 others

Parties present : Ms. Poorva Saigal, Advocate, NTPC  
Shri Shankar Saran, NTPC  
Shri Nishant Gupta, NTPC  
Shri Vivek Kumar, NTPC  
Shri R. B. Sharma, Advocate, BSPHCL  
Shri S. R. Sarangi, GRIDCO

**Record of Proceedings**

This petition has been filed by the petitioner, NTPC for determination of tariff for Barh Super Thermal Power Station, Stage-II (2x660 MW) for the period from 15.11.2014 to 31.3.2019 in terms of the CERC (Terms and Conditions of Tariff) Regulations, 2014.

2. During the hearing, the learned counsel submitted that the petitioner has filed an appeal before the Appellate Tribunal of Electricity challenging the Commission's order dated 20.9.2017 in Petition No 130/MP/2015as regards the decision on the COD of the project. She also submitted that the petitioner has filed an IA for stay of operation of the said order and the same is listed for hearing before the APTEL next week. Accordingly, the learned counsel prayed that hearing of the tariff petition in respect of this generating station may be postponed. This was not objected to by the learned counsel for the respondents BSPHCL and GRIDCO they however submitted that the petitioner may be requested to revise/amend the tariff petition based on the decision as regards the COD of the project.

3. The Commission after hearing the parties adjourned the hearing. Matter shall be listed for hearing on 27.3.2018.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**